

10.03.2014

CCP 50 of 2013

Hon'ble Shri Navneet Kumar, Member (J)
Hon'ble Ms. Jayai Chandra, Member (A)

Appl: Shri Amit Verma for Shri S. Ojha.

Resp: Shri Rajendra Singh.

Shri Amit Verma holding brief for Shri Ojha, learned counsel appearing on behalf of the applicant fairly submitted that the order passed by the Tribunal has already been complied with by the respondents and the respondents have taken a decision on 13.1.2014. This fact is also mentioned by the learned counsel for the respondents in para 5 of their compliance report. Considering the submissions made by the learned counsel for the parties, nothing survives to be adjudicated in the present contempt petition.

Accordingly, the present contempt petition is dismissed. Notices issued to the respondents are discharged.

S. U.
Member (A)

W. Chawla
Member (J)

vidya

of
copy of order
dt. 10.3.14
Perparation
on 11.3.14
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